

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.21584-21585/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CMRA No. 4/2018 22-02-2018 in SPLA No. 818/2008 passed by the High Court of Judicature at Allahabad)

MADHURANDRA MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 125984/2019 - EXEMPTION FROM FILING O.T.)

Date : 28-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[VACATION BENCH]

For Petitioner(s) Mr. D. K. Devesh, AOR

For Respondent(s) Ms. Sakshi Kakkar, AOR
Ms. Simran Gill, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is stated at the Bar that the learned Advocate on Record is not in Station.

Hence, the matter is adjourned to August, 2024.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)
COURT MASTER (NSH)